NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

12

C.P No. 1213/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017

NAME OF THE PARTIES: Indu Corporation Pvt.Ltd.
V/s.
Mahavir Roads & Infrastructure Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Sr. Adv. Darius Shroff Adv Neerav Merchant Adv Ms. Prabjot Kaur	for the petitioner	

ORDER
CP No. 1213/ I&BP/NCLT/MB/MAH/2017

For having the Petitioner Counsel and Respondent Counsel reported that Consent Terms have been arrived between the parties, and Withdrawal Memo has been attached along with the same, this Company Petition is dismissed as withdrawn looking at the Consent Terms arrived between them.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASHKUMAR
Member (Judicial)

Encl: Consent Terms and Withdrawal Memo.